51

Health Centre in South Delhi with the Help of A.I.I.M.S.

1665. SHRI PRITHIBI MAJHI Will the Minister of HEALTF AND FAMILY WELFARE b< pleased to state:

- (a) what are the names and locations of health centres sanctioned by the Central Government during 1984 to 1986 till date to be set up in South Delhi with the help oJ A.I.I.M.S., and
- (b) what share A.I.I.M.S. has in possession over land in the matter of allotment of lands for such centres?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR): (a) and (b) The Central Government has approved a scheme for the setting up of Centralised Accident & Trauma Centre as a part of the All India Institute of Medical Sciences, New Delhi in May, 1984. The land for location of this Centre is situated adjacent to Safdarjung Hospital and opposite to Kamal Cinema and its possession was handed over to the Institute on allotment by the Land & Development Office, in January, 1986. No other centre was sanctioned either for or with the help of the Institute in South Delhi after that date.

दिल्ली परिवहन निगम द्वारा नये रूट चलाने के लिए मानदण्ड

1666. भी अच्छे लाल बाहमीकि : क्या परिवहन मंती यह बताने की एपा करेंगे कि दिल्ली परिषष्टन निगम के अंतर्गत नये बस रूट प्रारम्भ करने और वर्तमान में चल रहे वस रूट में परिवर्तन करने के मानदण्ड क्या है ?

जल-मृतल परिवहन विभाग में राज्य मंत्री (श्री: राजेश पायलट) : यातायात की ग्रावश्यकता के ग्राधार पर नये हट शरू किए जाते हैं। यह आवश्यकता याता-यात की संघनता, यातायात के मीजदा साधनों और नये रूट गरू करने की संभी-वता सबंधी सबँक्षण करने के बाद निर्धारित होती है। मीजदा रूट में परिवर्तन यातायात के परिमाण, मांग पूरी होने पर प्रति किलो मीटर होने वाली आय और यातियों के सार्वजनिक हिन ध्यान में रख कर किया जाता है।

to Questions

Enquiry into Crash of Boeing 707

1667. SHRI **NEPALDEV** BHATTACHARJEE: Will the Minister TRANSPORT be of pleased to state:

- (a) whether the court of enquiry investigating into the crash of Boeing 707 a/c VT-DJJ had submitted its report; and
- (b) if so, what are the details thereof and Government's decision thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) The Court headed by Justice P.B. Sawant had made'65 wide ranging recommendations covering the activities of Directorate General of Civil Aviation / Air India/International Airports Authority of India and actions of the pilots concerned. Whereas 59 recommendations have been accepted by the Government, only have been implemented